

Some imports are necessary either to supplement quantities produced in the country or in respect of types, which it is not economic to manufacture in the country.

(c) No target can be fixed for achieving self-sufficiency in defence production, since the requirements of the Services change continuously with the rapid advances in defence technology and the development of more powerful and sophisticated equipment in other countries. The production of weapons and other defence equipment is a continuously evolving process and self-sufficiency can be expressed only in relative terms. Continuous efforts are, however, made in the direction of self-sufficiency, keeping in view various factors such as cost of investment, the size of our requirements, availability of know-how etc.

Supply of Electric Meters in Servants' Quarters of M. Ps. Bungalows

74. SHRI BHOGENDRA JHA : Will the NIRMAN AUR AWAS MANTRI be pleased to state :

(a) whether out of the two servants' quarters attached to the Bungalows allotted to M. Ps., electric meter is provided only in one servant quarter even though the fittings are there in both the quarters;

(b) if so, whether Government are aware of the hardships experienced by the occupants; and

(c) whether instructions have been given to provide electric meters for both the quarters, when deposits are made ?

NIRMAN AUR AWAS MANTRALAYA MEN RAJYAMANTRI (SHRI I. K. GUJRAL) : (a) Yes, Sir. Both the servants quarters are electrified but electric meter is common for both the quarters since the bill for electric consumption is paid by the M. P., in whose name the servants quarters along with the main bungalow are allotted.

(b) In view of what is stated under (a) above, the question of hardship does not arise.

(c) It is not considered necessary to provide separate meters as the consumption charges are to be paid by the allottees and not by the servants occupying the servants' quarters.

Jhilmil Tahirpur Residential Scheme of D. D. A.

75. SHRI B. K. DASCHOWDHURY : Will the NIRMAN AUR AWAS MANTRI be pleased to state :

(a) whether the Delhi Development Authority has charged Rs. 29'00 per square yard for the plots of 125 square yards allotted by them by draw of lots in the Jhilmil-Tahirpur Residential Scheme in Delhi;

(b) whether Rs. 44'00 per square yard are being charged for the same plots from those whose lands were acquired for the Delhi Development Authority Residential Schemes in 1959 and are being allotted alternative plots in that colony;

(c) if so, the reasons for charging higher price from the above category of persons who have been deprived of their lands for the Delhi Development Authority's benefit; and

(d) whether any representation has been received for charging the same price from both the categories of allottees and, if so, the action taken thereon ?

NIRMAN AUR AWAS MANTRALAYA MEN RAJYA MANTRI (SHRI I. K. GUJRAL) : (a) Yes, Sir. These plots are allotted to persons in the Low Income Group below the cost price.

(b) Yes, Sir.

(c) The owners, whose lands are acquired for the planned development of Delhi, are entitled to full compensation as determined by the Land Acquisition Collector (or the Courts of Law, as the case may be) under the provisions of the Land Acquisition Act. However, Government have decided, as a special case, to allot developed residential plots to them at predetermined rates. This in itself is a concession.